

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD

O.A.NO. 1036/95.

Date of Order: 30-8-95.

Between:

A.Srinivasulu.

Applicant.

and

1. The Director of Postal services,  
A.P. Southern Region,  
Ashoknagar, Kurnool-5.
2. The Senior Superintendent of Post Offices,  
Chittoor Division,  
Chittoor-1.

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Respondents.

For the Applicant: Mr. Krishna Devan, Advocate

For the Respondents: Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

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To

1. The Director of Postal Services, A.P. Southern Region, Ashoknagar, Kurnool-5.
2. The Senior Superintendent of Post Offices, Chittoor Division, Chittoor-1.
3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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D.A.1036/95.

Dt. of Decision : 30-08-95.

Judgement

1. As per Hon'ble Shri Justice V. Neeladri Rao, VC

Heard Shri Krishna Devan, learned counsel for the applicant and Shri N.R. Devaraj, learned counsel for the respondents.

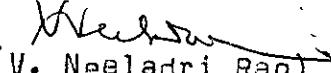
2. The applicant was appointed as EDBPM, Angallu Branch Post Office, Chittoor Division on 19-09-1994.

3. The Director of Postal Services, Kurnool, issued letter No. ST-III/22-CTR/Angallu, dated 24-08-95 requiring the applicant to explain as to why he should not be removed from service as <sup>his appointment is</sup> ~~per irregular appointment~~. The same is assailed in this OA. // The Full Bench held in DA.57/91 by order dated 22-2-95 that it is not open to the revisional authority to review the appointment ~~passed~~ by the appointing authority. In this case the order of appointment was issued by R-2 and the impugned show-cause-notice was issued by R-1,

4. In view of the Full Bench judgement in DA.57/91 the impugned letter dated 24-08-95 is liable to be set aside.

5. Accordingly the letter dated 24-08-95 by R-1 is set aside and the OA is ordered accordingly at the admission stage. No costs. //

  
(R. Rangarajan)  
Member (Admn.)

  
(V. Neeladri Rao)  
Vice Chairman

Dated : The 30th August 1995.  
(Dictated in Open Court)

  
Deputy Registrar  
4/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

A. N. D.

THE HON'BLE MR. R. RANGARAJAN: (M(ADMIN)

DATED 20/8 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in  
OA. No. 1636/95

TA. No. (W.P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

No Spare Copy

Central Administrative Tribunal  
DESPATCH

5 SEP 1995 NAY

HYDERABAD BENCH